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Open Court

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD**

ALLAHABAD this the 08 day of **September, 2006.**

HON'BLE MR. P.K. CHATTARJI, MEMBER-A

ORIGINAL APPLICATION NO. 855 OF 2005

Gyan Chand, Aged about 36 years, S/o late Kamta Prasad, R/o 116-B Ashok Nagar, District Allahabad.

.....Applicant.

V E R S U S

1. Union of India through Secretary Ministry of Finance, New Delhi.
2. The Controller & Auditor General of India, 10-A Bahadur Shah Zafar Marg, New Delhi.
3. Accountant General (Audit-1)U.P., Allahabad.
4. Deputy Accountant General (Audit-1), U.P. Allahabad.
5. Senior Accounts Officer, Administration, Office of Accountant General (Audit-1), U.P., Allahabad.
6. Department Selection Committee, Office of the Accountant General (Audit-1), U.P., Allahabad.

.....Respondents

Present for the Applicant: Sri Vijay Gautam
Present for the Respondents: None

O R D E R

The applicant has requested for appointment on compassionate grounds on the death of his father, who was serving in the Department of A.G. U.P., Allahabad. The order which has been impugned is dated 3.4.2006 from the Senior Accounts Officer (Administration), Office of

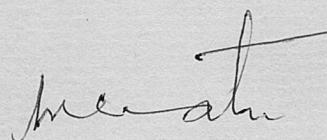
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Accountant General (Audit-1), U.P., Allahabad. In this letter, the applicant was informed that his request was considered consecutively for three years from 1999 to 2002 in accordance with the procedure laid down and taken into account all the relevant facts. However, the applicant is aggrieved that as assured by the respondents earlier vide letter dated 19.8.2003 that his case be reconsidered, ~~which~~ was not done so and, therefore, the letter dated 3.4.2006 is virtually backing out of assurance earlier made. Therefore, he has requested the Tribunal to intervene in the matter.

2. It is, therefore, directed that the respondents will refer to their letter dated 19.8.2003 in which assurance was held that the case would be reconsidered and upon this assurance, they would reconsider the matter and then take appropriate order in accordance with the rules and issue a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

3. The O.A. stands disposed of in the above terms with no order as to costs.



MEMBER-A

GIRISH/-